

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/_7147/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the 23rd December, 2021.

Sub:- **Winter vacation, Casual leave and station leave.**

Ref:- Letter Nos. DJCH.I-5/2015-2021/2951 Dated 22.12.2021 and
DJCH.I-5/2015-2021/2952 Dated 23.12.2021

Sir,

With reference to the above, I am directed to inform you that your prayer for permission to avail **winter vacation from 24.12.2021 to 31.12.2021 along with station leave permission, with the official vehicle, at own cost, from the evening of 23.12.2021 till the morning of 02.01.2022**, has been granted. The Civil Judge & Asstt. Sessions Judge, Chirang, Kajalgaon and in her absence the Chief Judicial Magistrate, Chirang, Kajalgaon and in his absence the Addl. Chief Judicial Magistrate, Chirang, Kajalgaon and in his absence the Sub-Divisional-Judicial Magistrate(S), Chirang, Kajalgaon and in his absence Munsiff-cum-JMFC, Chirang, Kajalgaon shall remain in charge of your Court and office during the above period.

Further, you have been granted **casual leave on 23.12.2021.**

Yours faithfully,

Sdt

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-08/2017/7148-49 /A, dated , 23-12-2021

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. ✓ The Project Manager, Gauhati High Court.

S.P.
23/12/21
JT.REGISTRAR (VIGILANCE)